

DIVISION BENCH S-09

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

MA(COMPANIES ACT)/3(KB)2021
In
CP/975(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th July, 2021, 10:30
A.M**

Name of the Company	RADIANT NEWS PRIVATE LTD Vs. REGISTRAR OF COMPANIES WESTBENGAL		
Under Section	Rule 11 of NCLT		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the applicant

Ms. Meenakshi Manot, Advocate

Mr. Anirudhya Dutta, Advocate

ORDER

MA(COMPANIES ACT)/3(KB)2021

Ms. Meenakshi Manot along with Mr. Anirudhya Dutta, Ld. Counsel for the applicant present.

This application has become infructuous because after the filing of the present application, the status of the company has been changed from struck off to active, therefore, MA/3(KB)2021 is dismissed as infructuous.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**

